

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 244/(MAH)/2017
M.A. No. 554/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

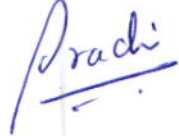

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE PARTIES: Commissioner of Income Tax-8, Mumbai

V/s.

Registrar of Companies, Mumbai Motech Software
Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Prachi Wozalwar	Adv for petitioner	
2.	Kunjal PAREKH 11b Thakore Joshi & Co Mumbai	Adv for Respondent Hw 2nd 3	

ORDER

C.P. No. 244/252(3)/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. For want of time the hearing of this matter could not take place.
3. Reply filed by Respondent Nos. 2 and 3 taken on record. ~~to the~~ ^{my} Interim Application, Copy is handed over to the other side also.
4. If deem fit Rejoinder may be filed before the next date of hearing.
5. On the subject of maintainability adjourned to **19.12.2017 at 2.30 PM.**

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

13.12.2017

Aah

Sd/-

M.K. SHRAWAT
Member (Judicial)